File No: TIC/3/2023-IMPORTS-FSSAI
Food Safety and Standards Authority of India (FSSAI)
(A Statutory Authority established under Food Safety and Standards Act, 2006)
(Trade and International Cooperation Division-TICD)
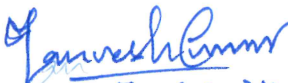FDA Bhawan, Kotla Road, New Delhi– 110002

Dated 27th June, 2024

Notice for Inviting Stakeholders Comments

As per Regulations 5(1) of Food Safety and Standards (Import) Regulations, 2017 *"Upon arrival of the food consignments at the port, the importer or Custom House Agent shall file an Integrated Declaration Form as specified by the Customs and shall pay non-refundable basic food import clearance fee as specified by Food Authority from time to time"*.

2. Basic Food Import Clearance Fee (BFICF) shall subsume visual inspection fee, testing fee and other fee as decided by Food Authority from time to time. This Basic fee is initially estimated as Rs.8400 + applicable GST per Bill of Entry (BoE). This basic fee amount is revenue-neutral.

3. As per this BFICF Provision, individual Importer will pay a uniform basic fee amount to FSSAI for individual Bill of Entry, irrespective of the fact whether the same is referred by ICEGATE for FSSAI scrutiny procedure or not. FSSAI will bear all the expenses of visual inspection, Laboratory testing fees, etc., as decided by the Food Authority from time to time, irrespective of the items/testing in the particular Bill of Entry referred to FSSAI.

4. Before implementation of the Basic Food Import Clearance Fee, as Rs. 8400 + Applicable GST per bill of entry, the comments/suggestions of the stakeholders are solicited. The comments/suggestions, if any, are to be furnished in the prescribed format (Annexure-1) by 15th July 2024. The comments are to be sent to email id import@fssai.gov.in

5. This issue with the approval of the Competent Authority.

Yours sincerely,

27.06.2024

(Manvesh Kumar)
Director, Imports Division
dir-imports@fssai.gov.in

Name and Address of Organization	Comments/Suggestions	Rationale / Remarks

Name and Signature

Date:

Place